by Anti-Reservationists at Boot Club on 2-10-90

RAJYA SABHA

Thursday, the 4th October, VTTO/12TH Kartika, 1912 (Saka)

The House met at eleven Of the clock, The Deputy Chairman in the chair.

RE. VIOLENCE INDULGED IN BY ANTI-RESERVATIONISTS AT BOAT CLUB ON 2ND OCTOBER, 1990.

SHRI A. G. KULKARNI (Maharashtra) : Madam, Deputy Chairman, I want to draw, through you, the attention of the House as well as of the people to a very pernicious development in the rally of students which was held at Boat Club two days back. Mr. Tikait-I think he is either a cynic or a mad man-spoke in such harsh words as Members of Parliament and MLAs should be burnt. He asked the rallvists to loot Government property. I was just standing opposite my house and I saw some ladies waiting for their vehicle. I just asked them what happened that firing took place. As I was talking to them some boys came there. I asked them, "Are you students or farmers?" They said, "We are farmers". There were one or two small boys. They said, "We are from the Rohtak University". Then they wanted water to drink. I said, "All light, I will give you water". While exchanging words they told me, "We have been asked to loot Connaught Place today". Madam, I am very bitter on this point. Has the Government any law and order machinery, has any intelligence machinery? I find the farmers and the boys came mainly from Haryana. What type of Haryana Government is it? Why don't you dismiss it? A person like Tikait making fiery speeches and asking for Members of Parliament to be burnt and houses to be looted! One must be ashamed of these utterances. Your Government must take immediate steps in this matter. Some friends may be asking for an inquiry. I am not for an inquiry, because I find in Maharashtra by an inquiry nothing happens. The inquiry prolongs, prolongs. Therefore, take executive steps. Under the Sedition Act arrest this menacing Tikait and take action against those who are 510 R.S.-

even involving many political parties. I am strongly against involving a political party or blaming a political party. You are not yourself of your responsibility absolving trying to hide your inefficiency, your laxity, in administration. Mr. V. P. Singh will have to be a hundred times careful. He is handling Delhi's law and order through this Mr. Mufti Sayeed-I don't know his full name. What type of a Home Minister is he? We had seen Home Ministers like Sardar Patel, Pantji; we had seen Mr. Chavan. They were Home Ministers. What type of a Home Minister do we have now? Delhi is being burnt and you have no intelligence reports! I condemn the Government and I demand, through you, Madam, that action should be taken. I request the whole House to support me. You should also support me, because MPs and MLAs are Madam, threatened like this. We may have differences of opinion on Mandal. But that does not mean we should be burnt. So Madam, please take care and please castigate this Government for their inefficiency.

THE DEPUTY CHAIRMAN: Yes, Mr. Gurudas Das Gupta,

SHRI GURUDAS DAS GUPTA (West Bengal): Madam, the point is that the day before yesterday, there was a rally. I do not go into the merits of the demand because the people have a right to protest against the Mandal Commission Report and equally the people have a right to ask for the implementation of the Mandal Commission Report. In a democracy, Madam, peaceful campaigning is allowed and people are allowed even to pull down the Government in a democratic way. But the point is that on the very same day, certain things happened. I live in the Vithalbhai Patel House. I had seen with my own eves that very early in the morning. groups of people, armed to the teeth, had been moving around, not only moving around, but also breaking open the smalll shops that were located on the Rafi Marg. In the morning, I went to make some purchases from the nearby bazaar. There these people, the very poor people, told me, "Sir, we have closed down because

[Shri Gurudas Das Gupta]

looting is going on.". I did not believe it. But, after some time. I could see that looting was actually taking place. Then, my wife was to have arrived from Calcutta by the Rajdhani Express. But no vehicle was allowed. No vehicle was there. 1 had to move on foot right from the Vithalbhai Patel House up to Ajmeri Gate. I could see on the way how the motor cars were being stopped and how money was being extorted and how the looting was going on. Unfortunately, there was not a single member of the police force to stop the looting. Therefore, the point is this: Is it allowed in a democracy, that is, people, armed to the teeth, holding a rally right near the seat of power of the country? Armed people had been moving around and thugs and rogues and hooligans were moving around and they were carrying on their adventure with impunity. I do not know whether before the beginning of the rally there was any law and order in the city. 1 say this with full authority that it is the political forces which are responsible for it. I know what these political forces are and I know who the people are who mobilised the masses from-Delhi, from Haryana and from some other places. It was done deliberately under the sign-board of a peasant organisation. I do not agree with Mr. Kulkarni when he says that the students were violent. The students were by and large peaceful. But the rogues and thugs and hooligans who had joined the rally had done this.

SHRI A. G. KULKARNI: I did not, say that the students were violent. Don't misquote me.

"SHRI GURUDAS DAS GUPTA: Anyway, I stand corrected. I do not misquote ,you. I. stand corrected. But the point is that armed thugs, rogues and hooligans with banners had come to paralyse the Government. This is my point. Madam, I would like to ask this august House whether democracy will come to an end and this fascist terror is the beginning of something else. We are confronted with the samfl type of fascist terror in other parts of the country. .(Time *Bell rings*}. Madam, I do not know whether this is allowed in a democracy.

Madam, my last point is that either we have to say "No" to this terror or we have to say "Yes" to the death of Indian democracy. Perhaps that is more preferable. I wish the entire House rose with one voice, as one single entity, and con-demand in unequivocal terms all that had happened, not only through words... *{Interruptions*},...

SHRI V. NARAYANASAMY (Pondicherry): What was your Government doing at that time? ... (*Interruptions*)... Tell me what your Government was doing then. What was the police doing at that time? (*Interruptions*)

SHRI IAGESH DESAI (Maharashtra): What was the police doing then? ... (Interruptions) ...

SHRI GURUDAS DAS GUPTA: Madam, this is the sign of narow political partisanship. I have already denounced the role of the law and order machinery. I am with everyone in saying that the law and order machinery on that day had failed. At the very beginning I have con-demand it. Instead of condemning the display of fascist terror, if some people try to make a political gain out of it, nobody will gain and nobody is going to gain anything. Therefore, the Indian democracy cannot allow this rise of ominous forces in the country. We denounce it.

THE DEPUTY CHAIRMAN: Okay, thank you.

Everybody is raising his hand. I have no objection. The whole House can speak on it. But let it be orderly. Those who want to speak on this subject, I will allow. But I feel that if the sentiments are expressed by one person or two persons, from each party, it is enough. 'We have Special Mentions also Mr. Kalmadi, please,

SHRI SURESH KALMADI (Maharashtra): Madam, what we witnessed on the day of the rally and the previous night are more important on the previous

-Re. Violence indulged in

5

night when hordes of people were coming into the city, all with lathis, for the first time with fire arms. There have been reports of people using fire arms. We nave seen that for the first time the police were shot at. *(Interruptions)*

This is the first time when firearms were used. Madam, I am suprised thai once the demonstrators had come in, the rally had taken place, something happened after the demostration. But here where was the Intelligence? People had come in. They ought to have known that something violent was going to take place. Nothing was done. Madam, I was coming at 12 o'clock, the night before the rally, and I saw hordes of people with lathis, and they blocked my car. They started hitting the bonnet of the car. I asked the driver to drive off. There was absolute chaos. All this happened in the night. What did the Government do that day? Did they send a big force of armed battalions? They did not. And the next day we saw what happened. Madam, I think what we are witnessing today in Delhi and all over the country is a total failure of law and order machinery, and I would call upon the President of the country to dismiss this Government forthwith and bring back law and order.

श्री सिकन्दर बख्त (मध्य प्रदेश) : सदर सहिवा, मैं कुलकर्णी साहब और गुरुदास गुप्ता साहब ने जो कुछ कहा, अपने आपको उनके साथ पूरी तौर से शामिल करता हूं और परसों जो कुछ भी वोट क्लब के इलाके में हुआ उसकी सख्ततरीन अल्फाज में निंदा करता हूं । बूनियादी बात यह नहीं है कि बारसों

by Anti-Reservationists at Boot Club on 2-10-90

क्या हुआ । बुनियादी बात यह है कि कब से हिंदुस्तान का मिजाज ऐसा बनाया गया है कि ये चीजें ग्राम हो गई हैं। मुझे क्षमा करें, डाइग्रस नहीं कर रहा Ē. मगर मैं चाहता हं कि उसकी तरफ इस ग्रजीम ऐवान के ग्रानरेबल मेंबर तवज्जह दें कि यह मिजाज कैसे बना है। कीमतें मंहगी हुई, विरसे में मिली हमको, पंजाब की हालत बिगड़ रही है, विरसे में हमको मिला, कश्मीर की हालत बिगड़ी है यह भी हमको विरसे में मिला लेकिन यह मौजुदा ला एंड ग्रार्डर की सिचयेशन कौन से विरसे में मिली ? जब से नयी सरकार आई तो हिंदुस्तान के आसमाने सियासत में एक नया सुरज जगमगाया ग्रौर कहा गया कि देश के कोने-कोने में रश्मि विखेरी जायेगी । मगर जिक विसरे का है ग्रौर हमें हर कदम पर विरसे में ग्रंघेरा मिला है।

''रात का ना जिक्र कर रात तो गुजर गई है सहर तो यह बता रोशनी किंघर गई ।''

किसने बिगाड़ा है देश का मिजाज श्रौर लॉ एंड ग्रार्डर कैंसे टूटा है । मैं... (व्यवधान)...ग्राप जराक्षमा करें। ग्रापका जोरे बयान मुझ से ज्यादा है । लेकिन थोड़ा तवज्जह फरमायें तो बड़ी मेहरबानी होगी । मैं सिर्फ यह ग्रर्ज करना चाहूंगा सदर साहिवा कि जो सूरतेहाल लां एंड ग्रार्डर की ग्राज इस मुल्क में है वह पिछले 40-42 सालों में कभी नहीं हुई । मैं मंडल कमीशन के मैरिट्स ग्रौर डीमैरिट्स में जाना न ों चाहता हूं । ग्रटल जी की इस बारे में तकरीर हो चुकी है । लेकिन मैं सेंटर

श्री सिजन्दर वर्ण]

के बारे में जानना चाहता हं उसने किसी मौके पर, किसी सिच्येशन में कुछ एंटीसिपेड किया ही नहीं । कुलकर्णी साहब ने बताया कि टिकायत साहब ने, या दूसरे किसी साहव ने बड़े हार्ग वर्ड्ज इस्तेमाल किये।

इस मुल्क में तो जो मिनिस्टर्ज हैं, इस मुल्क में जो समाजी इंकलाब लाना चाहते हैं, वह जिस किस्म की भाषा बोल रहे हैं, क्षमा करेंगे, कल का बयान है या शायद आज का बयान है, हमारे सब से चीफ शासक का बयान यह भी है कि फौरन इंप्लिमेंट कर देना चाहिए । सुप्रीम कोर्ट के फैसले के बाद मिजाज बनाने की कोशिश की जा रही है।

मतलब यह है कि जब भी सकून ग्रौर शांति का मिजाज वनाने की जरूरत है, हम खुद वह ग्रलफाज इस्तेमाल करते हैं कि जो इस मुल्क के ग्राराम को, शांति को भंग करने के लिए काफी होते हैं, जोकि परसों हुआ, भयानक हग्रा । लेकिन परसों से पहले भी पिछले दो महीने से यह हो रहा है, जिसके लिए हिंद्रस्तान को शर्म से सर झुका देना चाहिए । क्यों हो रहा है यह' ?

सव/ल यह नहीं है कि टिकायत ने क्या किया, सवाल यह है कि शासन क्या कर रहा है, ? शासन ने किस तरीके से एंटिसिपेट किया कि इस बोट क्लब की रैली में क्या होने वाला है ?

जहां तक रयूमर्ज का ताल्लुक है, हमारे कानों में इस रैली से भी पहले

से रयूमर्ज आ चुकी थीं कि दो तारीख को कुछ भयानक हादसे होने वाले हैं । ग्रच्छा, भयानक हादसे कोई छुप-छुपा कर नहीं हुए । जो लोग रैली में हिस्सा लेने के लिए ग्राये हैं, वह लाठी, तोप ग्रौर बंदूक लेकर ग्राये हैं। तोप लफ्ज मोटा होगा, लेकिन यह लाठी ग्रौर लोहे की राड्स और बंदूकें लेकर खुल्लम खुल्ला ग्रायें हैं । उसके बावजूद हम कुछ नहीं कर सके ।

सवाल मेरा टिकायत से नहीं है, सवाल मेरा आज के शासकों से है कि वह इस मुल्क को ग्रमन ग्रौर शांति देने के काबिल है, या नहीं ? ग्रगर काबिल नहीं हैं, तो उस सिलसिले में शर्मिंदगी के साथ ग्रपना सर झुकाने के लिए भी तैयार रहें ।

† [شربی سکندر بخت (مدهیه يرديش): صدر صاحبه - مس كالمرزى صاحب اور كروداس كهتما صاحب نے جو کچھ کہا اپنے آپ کو انکے ساتھ پہری طرح شامل کرتیا هوں - اور پرشوں جو کچھ بھی ہوت کاب کے علاقے میں ہوا اسکی سنٹمت تريب الفاظ مين ثلال كرتا هون -بنیادی بات یہ نہیں ہے کہ پرسوں کها هرا - بنهادی بات یه ه که کب سے هادوستان کا مزاج ایسا بنايا کيا هے که يه چيزين عام ذوكتم هير - مجه چهما كرين دائی گوس نہیں کررھا ہوں - مکر

7,

Indulged in.

مد. یه چاهتا هرن که اسکی طرف اس عظیم ایون کے آنریڈل مندر توجهه دين که يه مزاج کيسے بنا هے -قيمتين مهلكي هوئي - ورشے ميں ملى هم كو - ينجاب كي حالت بگر رهي هے - ورشے ميں ملا هے - کشنير میں حالت باتی ہے یہ بھی ہم کو ورشے میں ملا ہے - لیکن یہ موجودہ لا اینڈ آرڈر کی سمچویشن کون سے ورشے میں ملہ - جب سے نہ ی ۔ رکار آئی دو مدروستان کے آسمان سیاست مدر ایک نها سورج جگمکایا اور کو گیا کہ دیک کے کونے کونے میں رېشنې بكېيدي جانيكې - مگر ذكو ورشے کا ہے اور همیں هر قدم پر ورشے مين الدهيرا ملا هے -

Re. Violence

indulged in

رات کا نا فکر کر رات تو گزرگلی ه ستمر تو یه بتا روشنی کدهر گلی -کس نے بکارا ه دیش کا مزاج اور لا ایند آردر کوسے ترتا ه - میں.. (مداخلت) .. آب ذرا چوما کریں آپ کا زور بیان مجه ہے زیادہ هے -لیکن توورا توجهہ فرمائیں تو بوی مہریائی هوگی - میں مرف یه عرض کرنا چاهرنکا مدر ماحیه که جو مرتحال لا ایند آرڈر کی آج اس ملک میں هے وہ پچلے ۲۲. ۲۰ سالوں میں کبھی نبھیں ہرتی میں منتل کمیش کے میرتس اور تی میرتس میں جانا نبھیں چاہتا ہوں - اتل جی کی اس بارے میں تقریر ہوچکی ہے - لیکن میں سینتر کے بارے میں جاننا چاہتا ہوں - اے نے کسی موقع پر - کسی سچوایشن میں کچھ اینتی سپیت کیا ہی نہیں - کلکرنی صاحب نے بتایا کہ تکیت صاحب نے یا دوسرے کسی صاحب نے برے ہارہ واتر استعمال کئے -

اس ملک میں تو جو منستر هیں - اس ملک میں جو ساجی انقلاب لائیا چاھٹے ھیں - ولا جس قسم کی بھاشا ہول رہے ھیں - چھما کریں گے - کل کا بیان ہے - یا شاید آج کا یہان ہ - ھمارے سب سے چیف شاسک کا بیان یہ بھی آگیا ہے کہ شاسک کا بیان یہ بھی آگیا ہے کہ کورت کے فیصلے کے بعد مزاج بنانے کی کوشش کی جارھی ہے -

مطلب یہ ہے کہ جب بھی سکون اور شانتی کا مزاج بنائے کی ضرورت ہے - ھم خود وہ الفاظ استعمال کرتے ھیں کہ جو اس ملک کے آرام کو شانتی کو بھلگ کونے کے لیے کانی ھوتے ھیں ج^یکہ برسوں ھوا - بھیانگ

9

\Wk

[شربي سكلدو بنصت] هوا - ليكن برسوں سے يہتے بھی يہا يتجهل دو مهيلے سے يہ هورها ہے جسکے لئے هادوستان کو شوم سے سر جھکا ديدا چاهئے - کيوں هورها هے يه -

سوال یہ نہیں کہ تمیت نے کیا کیا - سوال یہ ہے کہ شاسی کیا کر رہا ہے - شاسن نے کس طریقے سے ايدة سهيت كها كه اس بوت كاب کی ریابی میں کیا ہونے والا ہے ۔

جہاں تک ریومرز کا تفلق ہے -ہمارے کانون میں اس ویلی سے بھی پہلے سے یہ ریومرز آچکی تھیں ک دو تاريم كو كچهه بهيانك حاد هونے والے هدي - اچبا بهيانک حادث کوئی چھپ چھپا کر نہیں ھوئے -جو لوگ ریلی میں حصہ لیلے آئے ھیں - وہ لاتھی تہپ اور بندرق لے کر آئے ههر. - ترب کا لفظ شاید موتا ه، کا - ليکن يه لاتهي اور لوهے کې راتس اور بددوقیی لیکر کهلم کهلا آئے هير، اسکے باوجود هم کچهه نهيو کر سکے - سوال میرا ٹکیمے سے نہیں ہے - سوال مہرا آج کے شاسکوں سے ہے - کہ وہ اس ملک کو امن اور شانتی دینے کے قابل میں یا نہیں -اگر قابل نہیں ھیں تو اس سلسله میں شرمندگی کے ساتھ اپنا سو جهکانے کے لئے بھی تیار رہیں -

श्री राम अवधेश सिंह (बिहार) : उपसभापति महोदय,... (व्यवधान) ।

उपसभापतिः काफी लोग बोलना चाहते हैं, मैं आपको बुला लूंगी । Shri gopalsamy. (Interruptions)

THE MINISTER OF STEEL AND MINES WITH ADDITIONAL CHARGE OF THE MINISTRY OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): There are four "Swamys' Gopalsamy, Narayanasamy, Subramanian Swamy and Gurupadswamy"!

SHRI V. GOPALSAMY (Tamil Nadu): Madam Deputy Chairman, what happened' on the birth anniversary of the Father of the Nation has shocked the whole country. Thousands and thousands of hordes-thehoodlums, the hooligans-took the law into their own hands. The previous speaker, when he referred to the incident, and that what Mr. Tikait spoke doesn't matter. But I differ from him. What Mr. Mahender Singh Tikait, while addressing, spoke-matters. What for sections 302 and 307 are in the Indian Penal Code? He instigated them all. Three people died. They were killed. I thought that the statement of Mr. Tikait was responsible for those-killings. He should be put behind bars. Criminal prosecution should be launched. He dared to say that the people's representatives-MLAs and MPs-should be-lynched, under the nose of the Centrar Government and the Parliament House. He had the audacity to say that the people's representatives should be lynched and" killed. And he has been permitted to go everywhere and utter anything whatever he wants. What has the Home Minister been doing? What has the Intelligence wing been doing? Don't they know that the hoodlums and the hooligans are goings round to create the law and order problem? The borders should have been sealed'. Under the mask of antireservation stir, under the guise of antireservation stir, these hoodlums and antisocials have taken the law into their own hands, and front whichever quarters the instigation starts

they should be booked. Mr. Kalmadi demanded the dismissal of this Government. I would like to remind them of the holocaust and carnage which happened in the year 1984. Would I ask them whether the Government at that time resigned when thousands and thousands were butchered and killed? So, running with the hare and hunting with the hound should not be the policy of the Congress Party. They should condemn forthright the hooligans who are creating all this trouble under the mask of anti-reservation stir. You should come out openly with your policy. You cannot make any political gains.

Therefore, Madam, with all pain and anguish, I would say that there is a limit for everything. There is a limit for anything. The Government has been sympathetic towards the students who have been misguided and misled. But now things have gone beyond control. The agitation is not in the hands of the students. It is in the hands of the hooligans and the vested interests, the vested interests who are operating in some political camps. I would request the Government to suppress that hooliganism with an iron hand.

THE DEPUTY CHAIRMAN; Just a minute. If everybody wants to speak on this subject, let us decide the procedure because I see at least 50 hands being

raised. ग्राग इसी पर बोलेंग ? ... (व्यवधान) मार इस पर नहीं बोल रहे हैं तो.... (भ्यवधान) I will identify those people who Wait it to sneak on it and then close the Subject. Then, I will take up the other Subject. (31i lerruptlons)

SHRI S. JAIPAL REDDY (Andhra PRADESH3): Madam, I have one suggestion. We are discussing the Mandal Commis sion , All these things can be referred to that. (/.erruptions)

'THE DEPUTY CHAIRMAN: fast a minute. I think, if one or two people belonging to different parties and groups •peak, it will be. better because if everybody

by Anti-Reservationists At Boot Club on 2-10-90

speaks on the same subject, then they will express, I hope, the same kind of feelings. So, I suggest now Mr. Dipen Ghosh. Then I have some people raising their hands.

सवाल यह है कि अगर पार्टी की तरफ से एक-दो लोग बोल रहे हैं तो उस में तो मैंने दो लोगों को एल ऊ कर दिया । आप अगर इसी सब्जैक्ट पर बोलना चाह रहे हैं तो मैं आप को एलाऊ कर दूंगी । मुझे इसमें कोई आपत्ति नहीं है ।

SHRI JAGESH DESAI: I want to speak on another subject.

THE DEPUTY CHAIRMAN: If it is another subject, then let us finish what is on our hands. Then, we will do it. There should be some order.

SHRI DIPEN GHOSH (West Bengal): Madam Deputy Chairman, though the October-2 Boat Club rally was called to protest against the Government decision to implement the Mandal Commission recommendations, it really turned out to be a hoodlums' rally. While the speakers from the rostrum spoke in terms that would offend all canons of civilized behaviour their frenzeed followers ran amuck to loot and fire on the streets of Delhi. There are no words to condemn what Mr. Tikait has stated from the rostrum of October-2 Boat Club rally. The very speech which he had made-there are very eminent lawyers on the other side and this side-making that very speech itself is enough to put Mr. Tikait behind bars because it is an open inflammatory speech, violating the laws of the country.

SHRI A. G. KULKARNI: It is sedition.

SHRI DIPEN GHOSH: It is seditious I demand that the Government should prosecute Mr. Tikait for having indulged in such inflammatory, seditious speeches. *{Interruptions}* Everybody should take lessons from it, whether from this side or the other side. Everybody should have an introspection as to how the agitation can pass into the hands of hoodlums. If there is no organised leadership...

THE LEADER OF THE OPPOSITION (SHRI P. SHIV SHANKER): He wants that we should be taken care of first. He has said that MPs should be taken care of first.

SHRI DIPEN GHOSH: Now, everybody is thinking. I must appreciate that the elderly leader, Mr. Kulkarni, had raised this issued. I have read some of the editorials in the newspapers today. When this agitation was allowed to continue with such intensity and passion, they did not thin^ that there were other people who could take advantage of it. Naturally, I think, the Government had a role to.play. There were enough laws. Why did they allow people to come in buses and trucks, armed with lathis, spears and fire-arms? There were enough laws to prevent them, from entering the city. There were enough laws to disarm them. If at all the Government wanted, they had enough laws to disarm them, but they did not do it.

I would like to know from the Government what the intelligence reports were? L moved around on that day. I came to the Parliament House for Railway Booking. Some people entered my bungalow at Windsor Place, at the Ferozeshah Road-Jan Path crossing. They threatened to break open the doors if they were not given water. There were some people in my house I said All right, I will see how you break open the doors'. I said 'If you want water, you just sit. I will ask my people to give you water'. Then,] telephoned the police. I telephoned the SHO Parliament Street Police Station. He was not there. I informed them what was happening inside my bungalow, in the courtyard of my bungalow. I told them that they should post some constable to prevent the mob from entering the bungalow, but nobody turned up. This is what happened.

The Government owes a statement to the House about the role of the law and order machinery in this matter. Also, as I said earlier, I want that the Govern-rhent should take action aeainst Mr. Tikait and his followers, particularly. Mr. Tikait.; for having made such an inflammatory and seditious speech. Thank you.

at Boa Club on 2-10-90

SHRI SUBRAMANIAN SWAMY (Uttar Pradesh): Madam Deputy Chairman, on that day, I also faced the wrath of the demonstrators. I was travelling in my car, with my party colleague, near my house, which is near India Gate. The mob saw the flag on the car. They thought that it was a sarkari gadi and immediately they wanted to smash the car. We escaped from there, but the car was completely smashed.

Now, there are two things in this. One is, what was the Government doing? Did they not have advance information. What was the intelligence doing? The whole country knew that something was going to happen on. the 2nd. There was such an environment around Delhi. In the villages around, people were collecting sticks and rods and country-made arms. According to my information, the Government was informed by their own intelligence 48 hours before as to what was going to happen. But at no stage, the Government took any step to stop the people at the borders of Delhi itself and to disarm them. It is, in fact, an utter failure on the part of the Government for which the Government should own responsibility.

Secondly, reference has been made to what Mr. Tikait has said. This is not the first time that he has spoken in such a language. Sometime last year, he came to the Raj Path with a whole lot of people and they stayed put here for about a week. At that time also, he said the same thing. But Mr. Dipen Ghosh did not get excited at that time. He did not say that Mr. Tikait should be arrested. Perhaps, because, it was embarrassing for the Government of the day and, therefore, he did not feel compelled. All through, in Western U.P., the speeches of Mr. Tikait have been an incitement to violence. What was more, two Ministers of this Government...

SHRI DIPEN GHOSH: At that time the Government should have arrested Tikait. Instead, Shri Rajesh Pilot was sent I to compromise with Tikait.

SHRI SUBRAMANIAN SWAMY: The point is that two Ministers have given

17

statements which are an open incitement to violence. They have threatened retaliation. The Prime Minister's statement published today says that if the Mandal commission report is not implemented forthwith, the backward classes would get violent. That is, in my opinion, an incitement.

SHRI T. A. MOHAMMED SAQHY (Tamil Nadu): It is not an incitement to violence. You cannot undermine the rights of the backward communities. *(Interruptions)*. If we get up, nothing will remain. *(Interruptions)*. Even the DMK MLA is ready to immolate himself. So, don't think, we are sleeping. *(Interruptions)*.

SHRI SUBRAMANIAN SWAMY: The DMK has issued advertisement in Hindi in the 'Navbharat Times'. *(Interruptions)*.

The Attorney General gave an assurance in the Supreme Court that no statements will be made by any Government leader on the question of the Mandal Commission report, but the Prime Minister has violated that assurance given by the Attor-. ney General and has given a statement today that if the Mandal Commission report is not implemented, there will be violence from the backward classes. This is an incitement. So, the President should dismiss this Government and get somebody else more deserving from the Janata Dal to form the Government.

श्री राम अदधेश सिंहः मेडम,...

उपसमापति : राम अवधेश जी, आप अपना स्थान ग्रहण कीजिए तो मुझे कुछ बात कहनी है । देखिए, पार्टी की तरफ से जो एक-एक, दो-दो सदस्य बोल रहे हैं तो पहले मैं सारी पार्टियां कंपलीट कर लूं, उसके बाद आपके पास आऊंगी क्योंकि आपका लास्ट में ठीक रहता है ।

आं राम अवधेश सिंह : मुझे वाहर जाना है, जरूरी काम है।

उपसमापतिः ग्रापको बाहर जाना है तो ग्राप जाकर ग्रा जाएइ, जरूरी काम करके ग्रा जाइए, ।

by Anii-Reservationists at Boot Club on 2-10-90

थों राम अवधेश सिंहुः मैं केवल तीन मिनट लूंगा, तीन से चार नहीं हो सकते ।

उपसवायति: राम अवधेश जी, ग्राप इस हाऊस के मेम्बर हैं, इस सदन के गणमान्य सदस्य हैं । मैं समझती हूं कि दुनियां का कोई काम उतना इम्पोर्टेण्ट नहीं हो सकता, जरूरी नहीं हो सकता जितना सदन में बैठना ग्रौर बोलना है । तो ग्राप यह न कहिए कि ग्रापको दूसरा काम बाहर है । ग्रगर ग्रापको दूसरा काम बाहर है तो ग्राप जाकर ग्रा जाइए ।

आगे राम झवचेश सिंह : सदन से संबंधित ही काम है, दूसरा कोई वाहर काम नहीं है ।

उपसमापतिः तो श्राप जाकर श्रा जाइए । श्री राजमोहन गांधी।.. (व्यवधान)... नहीं, नहीं, ग्राप बैठिए, सुनिए सबकी बात । ग्रपनी बात कहकर बाहर जाना ठीक नहीं है ।

श्री राम ग्रवधेश िंहः ठीक है, एक-दो सदस्यों के बाद बुलवा दीजिए ।

उपसभाषति : ग्रब एक-दो सदस्य के बाद की मालूम नहीं । . . . (व्यबधान). . .

1 will allow him but at an appropriate time when his turn comes to speak. Let me handle it properly.

SHRI RAJ MOHAN GANDHI (Uttar Pradesh): Madam Deputy Chairman, while joining every other hon. Member in condemning the nature of the speeches and the acts accompanying the rally on October 2, I would like to make two points. One, I believe that at least for containing the violence on that date the administration and the police of Delhi deserve some recognition. Secondly, I would like to pay a tribute to the students who went to the last rites of. the policeman who was killed on October 2. I believe the students who went and did that yesterday, have shown a very fine example to all ofus

Madam, on October 2 there was another rally in the morning and I would like to congratulate the Congress(I) for the ideas that they expressed on their 'Sad-bhavna' rally. May, I, however, with deep pain refer to one incident that happened during that morning and I do respectfully request my Congress (I) colleagues not to take offence at what I am going to say. On the morning of October 2 at Rajghat, at the beginning of the Sadbhavana Rally, unfortunately quite a large number of people went into the inner area of Rajghat where footwear has never been permitted so far with shoes and chappals. (Interruptions)

MISS SAROJ KHAPARDE (Maharashtra): They were not Congress (I) workers. Those were boys who came to parti-tiapte at the Boat Club Rally.. Please for God's sake, Mr. Raj Mohan Gandhi, don't accuse my party workers. My party workers were most disciplined on 2nd October-Mahatma Gandhi's Birthday. 1 have to say that there was not a single incident which took place.. .This is not our tradition. We cannot behave ;in an irresponsible manner at Rajghat. . (Interruptions)

THE DEPUTY CHAIRMAN; Order Please take your seats. ..

डा रत्नाकर पाण्डें य (उत्तर प्रदेश): मैड्म, इसको रिकार्ड से निकाला जाएँ।

श्री ग्रजीत सिंह (मध्य प्रदेश) : गांधीजी, को मारने वाले उधर हैं ग्रौर गांधीजी को पूजने वले इधर हैं । ... (व्यवधान) ... जिन्होंने गांधीजी को मारा, उनकी वकालत करने लगे आप ।

डा० रत्नाकर पाडेण्य : ग्रापके प्रधान मंत्री ने गांधीजी का नाम नहीं लिया. ग्राप उस दल में हैं । ग्रापको उस दल को छोड देना चाहिए।... (व्यवधान)...

SHRI VIREN J. SHAH (Maharashtra): Madam, Mr. Raj Mohan Gandhi paid

tributes to Congress (I). He was saying that there was just one incident to which he took umbrage. Let him be listened to at least.

THE DEPUTY CHAIRMAN: Order, please... (Interruptions)

SHRI SURESH KALMADI: They were not Congress (I) workers. They were boys who had come for the Boat Club Rally.

SHRI V. GOPALSAMY: They were the storm-troopers of Congress (I).

SHRI S. S. AHLUWALIA (Bihar): Have you ever seen Mahatma Gandhi's Samadhi? You are talking about it.

SHRI RAJ MOHAN GANDHI): Madam, I repeat my appreciation ...

SHRI MADAN BHATIA (Nominated): Madam...

THE DEPUTY CHAIRMAN: I will allow you. But let him finish.

SHRI MADAN BHATIA: It is a reflection upon those members...

THE DEPUTY CHAIRMAN: Let him finish. I will allow your party what you want to say in explanation. Let him have his say. You can repudiate it. Okay, you get up and say it is unreasonable-I will allow you. You see, if in the noise you say that, it will not come on the record. If you want to repudiate whatever charges he is levelling, you speak in peace, phase.

SHRI RAJ MOHAN GANDHI: I am

very glad, Madam. . (Interruptions).... (Interruptions) ... Madam Deputy Chairman I am grateful that at least on October 4, even though not on October 2, they have dissociated themselves from those who went with chappals and boots on October 2. I am glad at least today you have dissociated yourself from that. ... (Interruptions) .,.

ग्रहलवालियाः सिंह श्री सरेन्द्र पहले श्राप गांधी जी के हत्यारों का साथ छोडिए फिर बात करेंगे । गांधी जी

की हत्या जिन्होंने की, उनके साथ बैठे हो, राज-सत्ता चला रहे हो । पहले उनका साथ छोड़िए, फिर कहिए ।

THE DEPUTY CHAIRMAN: Mr. Raj Mohan Gandhi, will you please conclude because I have other names?

SHRI RAI MOHAN GANDHI: I will conclude by saying that it is extremely revealing that one truthful sentence should invite a volley of attempts at contradiction. Thank you, Madam Deputy Chairman.

उपसभापतिः पाण्डेय जी, बोलिए । इसी विषय पर बोल रहे हैं न, रैली के बारे में बोल रहे हैं न ।

डा० रत्नाकर पाण्डेयः मैं सब्जैक्ट पर ही बोल्ंगा ।

उपसमापतिः नहीं मैं सब्जैक्ट की बात नहीं कर रही हूं।...(व्यवधान)...

SHRI MADAN BHATIA: Madam Deputy Chairman...

THE DEPUTY CHAIRMAN: Please, just a minute. Let me understand what he is saying.

पाण्डेय जी, ग्राप जो कल रैली हुई उस पर बोल रहे हैं न । ... (व्यवधान)...

SHRI MADAN BHATIA: Madam, I may be allowed.

THE DEPUTY CHAIRMAN: I will allow.

डा० रत्नाकर पाण्डेय : उसी में बोल रहा हूं।

उपसभापति : उसी में नहीं, उस पर बोलिये, क्योंकि यहां रैली नहीं हो रही है।

डा॰ रत्नाकर पाण्डेय : ग्रापकी उपाध्यक्षता में मैंने सीख लिया है, कि क्या बोलना चाहिये।

by Anti-Reservationists at Boot Club on 2-10-90

माननीया उपसभापति महोदया, ग्रभी जो 2 ग्रक्तूबर को रैली हुई थी, बोट क्लब पर, उस संदर्भ में सदन के माननीय सदस्यों ने विचार किया । जिस तरह की यह रैली हुई थी, ऐसी रैली ग्राज तक स्वतन्त्र भारत के इतिहास में बोट क्लब पर नहीं देखी गयी। यह खुन से रंगी हई रैली थी ग्रौर इसमें जिन तरह से कहा गया, छात्रों को कि खुद मत जलो, बल्कि दूसरों को जलाग्रो, टिकैत द्वारा, यह ग्रापत्तिजनक है ग्रौर ग्रभी-ग्रभी हमारे सिकन्दर बख्त जी ग्रंधेरे ग्रौर उजाले की कुछ बातें कर रहे थें, शायरी में उन्होंने कहा। गौंडा के रहने वाले बेकल उत्साही, जो कवि भी हैं, उनकी दो पंत्वतयों में कहना चाहंगा, कि :---

ग्रंधेरा तोड़ के जब तुम उजाला ले के ग्राये थे

मगर तुम खुद ही श्रंधियारों से बदतर हो गये कैसे।

ग्राप ग्रंधियारों से बदतर हो गये हैं, उजाला लाने की बात इस देश में की थी।

1984 के दंगों की बात की गई। अपनी मां की लाश छोड़कर के राजीव गांधी जी जब दिल्ली में गये, आग लगी हुई थी, दिल्ली में, कत्लेग्राम हो रहा था और अपनी मां की लाश छोड़कर राजीव गांधी जी जनता के बीच में गये, पूर्व शांति स्थापित हुई और उसके बाद हम चुनाव के मैदान में गये और ... (व्यवधान) ...

SHRI V. GOPALSAMY: Rajiv Gandhi justified the riots. .. (Interruptions).

डा॰ रत्नाकर पाण्डेय : उस समय कांग्रेस को जितना बहुमत मिला, भारतीय संसद के इतिहास में ग्राज तक किसी दल को उतना बहुमत नहीं मिला ग्रौर हर चीज को, ग्रभी र ज मोहन गांधी जी, जो हमारे सदन के माननीय सदस्य हैं ग्रौर महात्मा गांधी जी से संबंधित हैं, उन्होंने कहा कि कांग्रेस के लोग सद्भावना रैली में जूते-चप्पल

· डिंग् रत्नकर पण्डेय]

पहनकर गांधी जी को समाधि पर गये। आप उन लोगों के साथ बैठे हैं, जिन पर आरोप है कि गांधी जी की हत्या उन्होंने की। आप उन लोगों के साथ बैठे हैं, जिस दल का प्रधान मंत्री गांधी जी की समाधि पर नहीं गया, बल्कि औरों की समाधि पर गया। ऐसे लोगों के साथ बैठ कर आप पालिटिकल चीजों को इस तरह से टिवस्ट मत करें, जिससे आप की प्रतिष्ठा कम हो।

indulged in

मैडम, भैं कहना चाहता हूं कि दिल्ली में जो कुछ हुम्रा वह शर्मनाक है। लेकिन हमारे उत्तर प्रदेश के गौंडा में, सारे देश में लॉ एण्ड़ म्रार्डर की, सिचुएशन म्राज खराब हो चुकी है, कन्टोल नहीं है।

उपसमापतिः वह बांत जो गौंडा की है There is a special mention, I will allow you. अभी जो मुद्दा हमारे सामने है, उस पर लीडर श्राफ दि हाऊस बोलना हते हैं, इसलिये ग्राप लॉ एण्ड ग्रार्डर का कम्यूनल सिचेुएशन उठायेंगे... (व्यवधान)

डा० रत्ताकर पाण्डेयः मैडम, लॉएण्ड ग्राईर सिचुएशन...(व्यवधान)

ज्यसभापति : नहीं-नहीं, दूसरी जगह मैं ग्रापको इजाजत दे दूंगी I will allow you'. I have permitted the special mention. I will permit you.

डा॰ रत्नाकर पाडेण्य: मैडम, मैं कहना चाहता हूं कि वर्तमान सरकार याज राजधानी में ग्रीर देश में के ग्राधिकांश हिस्सों में नियंत्रण करने में ग्रसफल हो चुकी है, क्योंकि कोई सिद्धांत, कार्यक्रम ग्रीर नीति उसके पास नहीं है। ऐसी स्थिति में जबकि घपने दल में ही समर्थकों का वहुमत खो चुके हैं, श्री विश्वनाथ प्रताप सिंह को इस्तीफा देना चाहिये ग्रीर तत्करल प्रधान मंत्री की

कुर्सी खाली कर देनी चाहिंये ग्रौर देश की 83 करोड़ जनता की भावनाओं के साथ मजाक करने और हिंसक क्रांति की ग्राग भडकाने का ग्रधिकार उनको नहीं है। वह तत्काल इस्तीफा दें। एक - दो नहीं अनेक घटनायें इस तरह की घटती चली ग्रा रही हैं कि देश जातिवाद की आग में झलस रहा है। देश साम्प्रदायिकता के रक्त रंजित कांति की ग्रोर बढ रहा है। इसकी सारी जिम्मेदारी वर्तमान की है। जो कुछ मंत्री प्रधान दो अक्तूबर, 90 को घटा है, उसकी सारी जिम्मेदारी श्री विश्वनाथ प्रताप सिंह की है। वह तत्काल इस्तीफा दें झौर देश में ग्रमन, चैन ग्राये। इसीलिये कुर्सी के मोह में देश को बरबाद न करके तत्काल इस्तीफा दें, ताकि शांति ग्रौर सुव्यवस्था इस देश में बनी रहे। ग्रगर नहीं टेना ंचाहते इस्तीफा ž., तो इस सदन के माध्यम से राष्ट्रपति महोदय से मैं अनुरोध करूंगा कि वह बर्खास्त करें और नया नेता चुना जाये, दूसरे को सरकार बनाने के लिये ग्रामन्त्रित करे।

SHRIMATI RENUKA CHOWDHURY

(Andhra Pradesh): While I associate with my colleagues on the distress that they have expressed for the events on the 2nd of October, I would also urge them to apply their minds, please, and see the tilings in a clearer perspective.

They are justified totally in getting emotional as they. are. But then what has happened is an absence of sentiment on the 2nd of October. The administration and the police were advised restraint, perhaps, in view of the date that they were dealing with in the tradition of what the great man himself preached of *ahimsa*, in the concept of militant non-violence which was to be practised even by the people who were protesting that day. It is a sad comment that an Indian like Mr. Tikait has violated the sentiment of that great man on that day. The concept of militant nonviolence has lost its meaning.

' We stand collectively today in genuine distress." What has "happened off the 2nd of October is a statement of the way the

23.

25 Re. Violence indulged -in •

Inti-Reservationists at Boot Club on 2-10-90

times are going to come. We are all equally aghast at what happened. But let me tell you one thing. We would have been equally agitated if the police had opened fire in the first round itself. There •is no denying the fact that people came armed. My colleague, Mr. Suresh Kalmadi said that he was stopped. But tell me, ML. Kalmadi, whether you went to the officers and voiced your concern and told them that you were stopped, that they were armed people, anti-social elements, rowdies, history-sheeters who were flocking into the capital.

SHRI N. K. P. SALVE (Maharashtra): That is for the Government.

SHRI SURESH KALMADI: Let me say that the police was watching helplessly. *(interruptions)*

SHRIMATI RENUKA CHOWDHURY: I am not trading charges. I am with you en this matter. I am trying to ask you how we are going collectively to deal with it. Would we have condoned the police action, would we have commended them if they had shot them, if we had 30 deaths on our hands, would we not have condemned them? (Interruptions) They cowered.

Let me tell you at this point that I had timed in to the police wireless frequency by mistake on the FM frequency of my muzic system. It clearly picked it up. I cannot stand as a mute witness just because I am on this side of the Benches. Which end I do not know. I heard the police frantically urging for more forces. I'f also heard the police frantically saying that their revolvers were snatched by the public. I also heard them saying that a red Maruti car, some shops and oil tankers were set on fire. I also heard them saying that they cannot shoot on a day like this. Should we shoot? This was the conflict that went on in them. It is all right to say the police had failed, the police had failed, but you are demoralising them. As Members of Parliament, when you say this, you easily condemn them. They were caught between the rock and the hard place. You have got to realise the conflict that goes on in a uniform and

you have to sympathise with them and you must accept that they applied even that much restraint. It would have not brought glory to this nation, if they had opened fire and shot the people irrespective of who they were, social elements or anti-social elements. (Interruptions) I am not an advocate and I don't practise for money. (Interruptions). It is not a laughing matter. Yes, the police had to anticipate. The police did round up a large number of anti-social elements, which is why we had the decrease in violence in the past three days, before the 2nd of October. Let us give the devil its due. Let us have a realistic vision. They did round up anti-social elements and put them inside as much as possible. Now, what happened is very unfortunate and no words can describe it. I leave you with the thought. These are the signs of the times to come. The privileged few who are in this House should apply their minds to this thought and see how best collectively we can deal with this problem. It is not enough for vou to blame the police and it is not enough for us to blame your workers.

SHRI V. NARAYANASAMY: V. P. Singh is responsible for this.

SHRIMATI RENUKA CHOWDHURY: V. P. Singh is one individual. It is by the people, of the people, I am telling you. (*Interruptions*). You are equally responsible for V. P. Singh, let me tell you. It is your folly that you have allowed him to

become Prime Minister. *{Interruptions}* You are more responsible. You always claimed that you are so experienced. You people ruled this country for so many years and you have lost. At that time also I left you with the thought that these are the signs of the times to come and this time has come. I am telling you V. P.

Singh is an individual. Don't expect me to believe you or agree with you that he had given orders saying shoot and kill or that he said the people be attacked. It is a shame... *(Interruptions).* This is your opinion and you are entitled to speak like that. The fact that you are able to speak about *it. .(Interruptions).*

SHRI V. NARAYANASAMY: He is a killer Prime Minister. *(Interruptions)*

SHRIMATI RENUKA CHOWDHURY: Madam, what did Rajiv Gandhi do in Assam, in Kashmir, in Punjab, in Andhra? What did he do? (*Interruptions*) Wha't are you talking? Killer Prime Minister? (*Interruptions*) It is a pity and it is a shame ... (*Interruptions*) I am not defending anybody in the Government.

THE DEPUTY CHAIRMAN; Please tiave peace in the House.

SHRIMATI RENUKA CHOWDHURY: We are not condoning the Government. I am trying to tell you, please don't condemn the police. Don't demoralise them. They have been under extreme stress and pressure. While we are on the subject, I am sure you will agree with me, Madam, on this point. Through you I beg the Secretarait to consider this point. It has been one month since our Staff of Parliament has been managing to reach here under extreme stress. Some of them have been paying for auto-rickshaws because the bus services were not there. It has cost them a lot of money. Rs. 200 or Rs. 300 difference in their salaries or budgets hurts them. When we are talking of the whole country, let us take cognisance about what is on our door-steps first. These people are rendering exemplary service to us under extraordinary circumstances and in the hour of distress. These people are coming here by hiring auto or something and reaching their duties and making it possible for us to continue it. I think for them some decision must be reached so that they can be compensated for the loss and for the inconvenience caused to them. Thank you very much on this note(Interruptions)...

THE DEPUTY CHAIRMAN: Please take your seats. I think enough discussion has taken place and enough number of Members have spoken on it. I will ask the Leader of the House... *(Interruptions)* ...Please take your Seats. After Ram-Awadhesh Singh I will allow Mr. Mann because it is his first speech in this House. It will be his first contribution.

SHRI MAD AN BHATIA: Madam, an .allegation has been made. I was present 'On the 2nd of October and I must be given

by Anti-Reservationhts at Boot Club on 2-10-90

an opportunity to refute that allegation which is totally untrue. It is a reflection upon those Members including myself who went there and paid homage at the samadhi of Mahatmaji. It is a very serious allegation which has been made against us. I want to refute this allegation. This is not only reprehensible but it is totally untrue. It is a false allegation. I must be given an opportunity to refute it. I am respectfully submitting I may be given two minutes... (Interruptions)...

THE DEPUTY CHAIRMAN: Since he is already on his legs, I want to permit him... (*Interruptions*)There is no need to protect him. He can protect for himself. He does not need your protection.

SHRI MAD AN BHATIA: Madam, Mr. Raj Mohan Gandhi has made such a serious allegation.

SHRI MENTAY PADMANABHAM (Andhra Pradesh): Are you allowing discussion on "Sadbhavana Yatra"?. . . (Interruptions) ... Madam, two lady Members were ...(Interruptions)... with chappals.

SARDAR IAGJIT SINGH AURORA (Punjab): Madam, he is calling him Mr. Raj Mohan Gandhi instead of calling him as an hon. Member. He must apologise for that (Interruptions)

श्री राम अवधेश सिंह : महोदया, ये मेरा टाइम ले रहे हैं... (व्यवधान)

उपसभापति: ग्राप जरा बैठ जाइये। ग्रभी हम सारे लोग डिस्कस कर रहे हैं, ला एण्ड ग्रार्डर की बात। ग्राप सनिये।

Nothing wrong. I want order in this House. We are discussing about the law and order situation and at least restrain yourself. Let him say what he wants to say.

SHRI MAD AN BHATIA: A lot of

Congress Members of Parliament belonging to the Congress and the former Congress Members of the Congress party were present at 9 o'clock onwards to pay homage at the samadhi of Mahatmaji. We **all** went there including myself and we removed our shoes, our chappals before we entered the precincts of the samadhi. **This** 29

allegation which has been made by Mr. Raj Mohan Gandhi is not only utterly false but it is most reprehensible. The reprehensible fact of this allegation and the motivated fact of this allegation is borne out by the fact that "Sadbhavana Yatra" by the Congress (I) was not the subject matter of debate at the present moment. He has gone out of the context to make this false allegation against the members of the Congress party.

THE DEPUTY CHAIRMAN: He withdrew that allegation. . *(Interruptions)...* He has already withdrawn that allegation.

SHRI MAD AN BHATIA: I will ask him, at that place during that period when he was not present, on what basis he has made this allegation? ... (interruptions')...

THE DEPUTY CHAIRMAN: That matter is over. Mr. Bhatia, I can understand your sentiments but when the explanation came from Saroj 12.00 NOON Khapardeji and other Members that it v/as not the Congress people who went there with the chappals. It could be some other people. He accepted it. Now the matter is closed. The Congress is absolved. (Interruptions).

SHRI MADAN BHATIA: When he was not even present there, how can he make a statement?

THE DEPUTY CHAIRMAN: Okay. Now that matter is over. *(Interruptions)*. I will identify only three people and then I will ask the Leader of the House to speak. *(Interruptions)*.

SHRI MAD AN BHATIA: These words should be expunged.

THE DEPUTY CHAIRMAN: I will look at the record. (Interruptions).

SHRI DIPEN GHOSH: That way, Mr. Bhatia's entire speech has to be expunged. *{Interruptions).*

THE DEPUTY CHAIRMAN: We have got other listed business. We have already taken one hour. *(Interruptions).*

by Anti-Resenationists at Boat Club on 2-10-90

श्री राम ग्रवधेश सिंह: उपसभापति महोदया, दो अक्टूब हे पहले भा टिकैत कई बार ग्रपनी रैलियां लेकर दिल्ली ग्राए लेकिन कभी भी इसके पहले लाठी बल्लम हाथयार साथ लेकर नहीं ग्राये (व्यवधान) जब इस बार साथ लेकर ग्राए तों सरकार का इस बारे में थडा सा सजग होना चाहिए था कि ग्रब की बार क्यों लाटी बल्लम हथियार लेकर ग्रा रहे हैं जितनी बार वह आये हैं कोई पैनी चीज या छोटा डंडा भी साथ लेकर नहीं ग्राथे।लेकिन ग्रब की बार उनकी रेली में तस्वीर बिल्कूल भिन्न थी तो सरकार को इस पर ध्यान देना चाहिए था । यह तो ऊपरी बात हई बुनियादी बात यह है जिस ग्रार हमारा ध्यान जाना चाहिए कि कानन व्यवस्था की जिम्मेदारी सरकार की है या विधा कि की हैया न्यायपालिका की है ? जब सरकार कोई कानन ग्रौर व्यवस्था की बात करती है उस समय न्यायवालिका का *ग्राने लगता है कि सरकार या पुलिस सोफ्ट हैंडलिंग करे हैडलिंग के *न्यायपालिका जब सोफ्ट से ग्राने लगते हैं तो पुलिस ग्रौर सरकार थोड़ी हिचकने लगती है और यह सोचने लगती है कि ग्राइरन हैं लिंग करे या न करे सोफ्ट हैंडलिंग का* देने का न्यायपालिका का दायरा नहीं है। न्याय-पालिका का दायरा है कि कानून सही है या गलत है कस्टीटयुशनल है या ग्रनकंस्टीट्युशनल इस पर न्यायपालिका विचार करे। * यह जो एन्टी रिजर्वेशन के लड़के ये उनके साथ पूलिस सख्ती करने लगो तो न्याय पालिका ने *दिया और कहा कि मलायम हाथों से स्टूडेंटस के साथ व्यवहां करो जब मुलायम हाथों से व्यवहार करना शुरू किया तो... (व्यवधान)

श्री सुरेन्द्रजीत सिंह अग्रहलुवालियाः यह सुप्रीम कोर्ट को चैलेंज कर रहे हैं(व्यवधान)...

THE DEPUTY CHAIRMAN: I did not hear. (*Interruptions*). That is why I am asking him to sit down. (*Interruptions*). I will look at the record and expunge it. (*Interruptions*). Please take your seat.

* Expunged as ordered by the Chair.

31 Re- Violence Indulged in

उपसभावतिः राम अवधेश सिंह जी ग्राप स्थान ग्रहण कीजिए मंत्री जी को बोलनेदीजिए (व्यवधान)

SHRI D1NESH GOSWAMI: Madam, I am on a point of order. This has been the tradition of the House that we do not reflect on the judgments of the court. (Interruptions).

SHRI RAM AWADHESH SINGH: What are you talking. I am not commenting on the judgement of the court. (//;-*ternifftions*)

SHRI P. SHIV SHANKER: I am Sorry for your statement. We have a right to make reflections on the judgements of the court but not on the conduct of the judges. We will not say anything about the conduct of the judges.

... (Interruptions) ...

SHRI DINESH GOSWAMI: Madam, I am not denying the supremacy of the Parliament, but we have always)beern careful to avoid a confrontation between denying it. Therefore, I have said that this has been normally the convention. I am not saying that we have no right, but I am only pointing out that this House and the other House have always been careful to avoid a confrontation between the judiciary and the legislature because any adverse comment may lead to the confrontation and, therefore, I would submit that we should not comment on the orders passed by the Court.

... (Interruptions) ...

SHRI N. K. P. SALVE: Madam, I am on a point of order.

SHRI V. GOPALSAMY: We have to reflect our view.

... (Interruptions) .'.. •

SHRI N. K. P. SALVE: Madam, my point of order is what the rules in terms provide is this. So far as our comments on the judgement are concerned, the whole world can comment. Knowledgeable comments can always be maintained. Judges are not above criticism. But what our rules prevent is that we can not cast aspersions on their conduct which the hon. Member is doing and that therefore...

SHRI RAM AWADHESH SINGH: No,

..... V..

no,

by Anti-Reiervationisti **32**. *Boot Club on* 2-10-90

SHRI N. K. P. SALVE: Madam, the hon. Member has said that the judges are • Is it a comment on the judgement or is it a comment on their conduct? ... (Interruptions) ...

THE DEPUTY CHAIRMAN: We have been discussing the law and order situation. What is happening in the House? Everybody gets up in the House and speaks at the same time. Please have patience...

(Interruptions)... ग्रंब ग्राप बैठ जाइये ग्रब मैं आपको पूरा नहीं करने दूंगी यह जज का सवाल नहीं है हमारे सामने जो बात है मैं इसलिए कहना चाह रही थी कि वह ग्रच्छो भावना से खत्म हो। देश के ग्रंदर 2 ग्रक्तूबर को गांधी जी की जयन्ति के दिन जिस तरीके से ग्रगर वायलेन्स हई है, किसी ने भी की हो, तो यह हाउस उस बात से सहमत है कि वह गलत है वह नहीं होना चाहिए इस भावना के साथ हम इस मूद्दे को खत्म करें। इसमें इधर उधर की बात न जोड़ें। अगर सिर्फ उस पर बोलना चाहते हैं तो मैं एलाऊ करूंगी, वरना नहीं करूंगी.. (व्यवधान).. दूसरी बात में एलाऊ नहीं करूंगी रोम ग्रवधेश सिंह जी, ग्राप बैठ जाइये, मेरी बात सुनिये। किस वजह से हग्रा, क्यों हग्रा, क्या हम्रा, यह मैं एलाऊ नहीं करूंगी । मैंने सिर्फ कूलकर्णी साहब के बोलने के बाद एलाऊ किया था। सव लोग बोलने लग गये कि वायलेन्स नहीं होनी चाहिए इस पर सब सहमत हैं । अब बहस यहीं पर खत्म कर दीजिये ग्रापने कह दिया, मैंने मान लिया।

श्री राम अवधेश सिंह: मैं आगे की बात कह रहा हूं। इस सरकार को बल्लम और डंडे देखकर सजग होना चाहिए था, लेकिन वह नह दुई। यह सरकार कमजोर है और मुर्गी के दिल से काम करती है.. (व्यवधान).. मैं यह कहना चाहता हूं कि कोई भी नेता अगर यह कहे कि एम० पी० पर पैट्रोल छिड़क कर आग लगा दो और अपने भाषण में यह कहे कि एम० पी० ए पर पट्रोल छिड़क कर आग लगा दो और उसको एक मिनट के लिए भी बाहर रहने का हक नहीं है, उनको चार दिवारी के अन्दर बंद कर देना चाहिए।

*Expunged as ordered by the Chair.

SHRI N. K. P. SALVE: Madam, what I want to submit is that you kindly go through the record...

THE DEPUTY CHAIRMAN: Yes, I will go through the record.

SHRI N. K. P. SALVE: And if you do find that there is an aspersion on the conduct, to that extent it may be expunged.

उपसभापति: मैं यह आक्ष्वासन देना चाहती हूं कि ग्रगर कोई भी बात किसी जज के कंडक्ट के बारे में कही है तो वह रिकार्ड पर नहीं आएगी, मैं उसको देख लंगी।

श्री राम अवधेश सिंहः सवाल यह है कि (व्यवधान)

उपसभापति : इस पर बहस करने से कोई फायदा नहीं है । यह बहस की बात नहीं है जो कुछ आपने कहा है कि वह रिकार्ड पर है । मैं देख लूंगी । अगर कोई बात गलत नहीं है तो ठीक है अगर गलत है तो मैं देख लूंगी । Alter Mr. Aurora, I think it should be only Mr. Mann and that is all; nobody else. (Interruptions) It is enough. I won't permit anybody else. We have had enough discussion. I won't allow anybody. Don't take an offence to it.

SARDAR JAGJIT SINGH AURORA: Madam Deputy Chairperson, I thank you for giving me an opportunity to speak on this subject. What Delhi saw on the 2nd October— Mahatma Gandhi's birthday— was a in a minor key, of what happened in November 1984. What happened on the 2nd was reprehensible. What happened in November 1984 was horrendous. You have to read the *Times of India* of this morning to see how the socalled students' agitation has been fomented and sustained by the Congress Party members. Let me say unequivocally that Delhi continues to be in the grip of the mafia which ruled in 1984 ...

कुमारी सरोज खापर्डे: 1984 का जित्र कैसे ग्रारहा है ?

सरदार जगजीत जिंह अरोड़ाः अभी बताता हं .. (व्यवधान) ..

* Expunged as ordered by the Chair.

by Anti-Reservationists at Boat Club on 2-10-90

MISS SAROJ KHAPARDE: Madam, have you allowed Mr. Aurora to discuss 1984 or 1990?

SARDAR JAGJIT SINGH AURORA: Let me finish the sentence...

MISS SAROI KHAPARDE: You discuss the 1990 Central Government. There is no point in going back to 1984. Don't go back now. We are discussing 2nd October 1990. Please don't go behind.

SHRI S. VIDUTHALAI VIRUMBI (Tamil Nadu): What happened in 1984? It was a genocide. That is why it should be compared, it ought to be compared.

MISS SAROJ KHAPARDE; You talk of 1990, not 1984.

SHRI V. GOPALSAMY: You had burnt the Sikhs at that time. Now you have burn the people. That is the only difference, *{Interruptions}*

THE DEPUTY CHAIRMAN: Mr. Aurora, I again humbly request you, let us not dilute that situation. Let us see everybody condemns violence, for whatever reason it might be. Please take your seat.

SARDAR JAGJIT SINGH AURORA:

Let me say unequivocally that Delhi continues to be in the grip of a mafia. It is the party which ruled in 1984. This mafia is still strong enough to create a situation of this kind. (Interruptions) This is a You can see the verv significant point. failure of the Delhi Police. This voilence would not have taken place if the same mafia had been prevented. (Interruption), this mafia is still very strong now. That is why they will always be violent. If the mafia decides to create violence, there will be violence. Therefore, let us not soft-pedal it. The Commissioner of Police in TV said that he had deployed 34 companies to control this hoolignaism and lumpenism. If a political party of the country can stoop to such nefarious tactics of destabilising an elected Government, the present police which has been subverted and politicised for so long cannot control it.. Let me be honest about it. What is badly needed is to bring about normalcy in Delhi.

35

SHRI P. SHIV SHANKER: Madam, just one minute

We need to deal with this mafia firmly. We THE DEPUTY CHAIRMAN; You also want to have to deal with this Mafia and only then we would be able to find peace in Delhi. Thank say something? All right. you!

SHRI P. SHIV SHANKER; Originally, I had THE DEPUTY CHAIRMAN: Mr. Mann, not wanted to speak.

SOME HON. MEMBERS: Why?... whole subject is being diluted and we have {Interruptions)

> SHRI V. GOPALSAMY: You were asked not to Speak, I know! ... (Interruptions) .

> SHRI S. JAIPAL REDDY: I would like to know whether the embargo on you has been lifted in respect of the Mandal Commission by the party leadership ... (Interruptions) ...

THE DEPUTY CHAIRMAN; We are not discussing the Mandal Commission issue now, but something else ... (Interruptions) ...

SHRI P. SHIV SHANKER: Madam, having heard तो शाम को कंरूगा । यह सिर्फ इसलिए कह some of the friends, I thought I should briefly react to one matter on this issue.

> Madam, there are certain matters of values and in matters of values we do not try to secure any political point. Certain matters have to be kept above politics. I am glad and I am grateful that Mr. Raj Mohan Gandhi has raised the issue of desecration of the Samadhi of Mahatma Gandhi. I had gone myself to pay my homage. .. (Interruptions) ■ .It is really a matter of immense regret and there should be no debate on this issue that some people have misbehaved by going to the Samadhi with chappals and shoes. This is a shame. Let us cut across party lines on matters of this nature.

It is a matter to be condemned on all hands. There कहीं इस ढंग से जुड़ा हुआ देखने की बात are certain values which we have cherished and आई थी, तो इसलिए मैंने कहा कि मेन nourished and which we have to uphold at any cost. I like to make this point clear. In fact, I myself had gone there with folded hands requesting them to leave their chappals outside and go and pay their THE DEPUTY CHAIRMAN; Yes, Mr. homage. I would only like to clear one misunder-

श्री भूवेन्द्र सिंह मान : (नाम निर्देशित) मैं मेडन स्पीच तो बाद में शाम को करूंगा

already taken about one-and-a-half hours.

you want to speak on this subject? But the

क्योंकि मैं किसान मुवमेंट से हं, पिछली SHRI V. COPALSAMY: It is his maiden speech, I think ... (Interruptions)

लेकिन इस वक्त तो सिर्फ इतना कहना है,

THE DEPUTY CHAIRMAN; Order please ... (Interruptions)

श्री भूपेन्द्र सिंहमानः नहीं मेडन स्पीच रहा हूं कि किसान मूवमेंट का इससे संबंध है। मैं यह कहना च। हता हं कि पिछली 2 ग्रक्तुबर को भी यहां पर एक रैली हई थी किसानों की ग्रौर उसमें भी बायलेंस हुग्रा था उसमें भी बात उठी की कुछ लोगों को नीचे फैंक दिया गया था, श्री शरद जोशी वगैरह को----तो उस दिन से टिकायत, यहां जिन्होंने ग्रव किया है, उनको मेन किसान मुवमेंट से अल हदा कर दिया हुआ है।

किसन मवमेंट में ग्राज तक कहीं वायलेंस नहीं हआ।। कहीं फल नहीं तोडा है, कहीं पत्ता नहीं तोडा है। लेकिन किसान मवमेंट को इस तरीके से अगर किसान मुवमेंट जो है, वह अब भी पीसफुल है और पीसफल रहेगी।

Gurupadaswamy, do you want to say something on behalf of the Government?

Re, Violence indulged in

37

standing, namely, that those who came with chappals and shoes belonged to some political parties. Those who came with their chappals and shoes did not belong to any political party and they were not from the Congress(I) Party. That is the point which I thought I should explain.

People had come there like that and it is unfortunate. The people who were managing the things there were not in a position to manage. None of us will tolerate this type of an act by any member of the society. I only wanted to clear this because some people had said that they were Congressmen. Mr. Jaipal Reddy, these are not. . . (Interruptions)

THE DEPUTY CHAIRMAN: Please have order in the House. The Leader of the Opposition is on hi's speech. Please allow him to say what he wants to say on behalf of his party.

SHRI S. JAIPAL REDDY: I am asking a very innocent and simple clarification.

SHRI P. SHIV SHANKER: It is not a simple clarification. You want to score a political point. which is unfair. I am saying, please do not score a political point on the question of values. *(Interruptions)*. Whoever the persons are, let the whole House join in condemning it. Let us not score any political points in such matters. *(Interruptions)*

THE DEPUTY CHAIRMAN: Order, order.

SHRI P. SHIV SH ANKER: Mr. Jaipal Reddy, I refuse to be provoked. If you would like, I would go into details but I refuse to be provoked. I would not go into details. Let us not create a point where it does not exist.

SHRI S. JAIPAL REDDY: We would like to know as to who they were. *(Interruptions)*

THE DEPUTY CHAIRMAN: Please take your seat.

SHRI P. SHIV SHANKER: It only shows, sometimes even in the matter of

by Anti-Reservationists at Boat Club on 2-10-90

higher values how small we are. (Interruptions)

THE Deputy CHAIRMAIN; Mr. Gurupadaswamy. Please have order in the House. (Interruptions).

MISS SAROJ KHAPARDE: We know your values. (*In/tfruptions*).

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Madam Deputy Chairman, I say whatever I have to say with great anguish. I listened more respectfully to the voice which I used to hear on normal occasions. Every Member who has spoken has done it with a great sense of grief and agony for what happened on the 2nd of October. That was the day when we had to pay homage, our humble tribute, to the Father of the Nation, who was an apostle of Non-Voi-lence. That was the day when 'Sadbhavana' was observed in all its solemnity by my friends. On that sacred day, something happened in the capital city of Delhi that should not have happened. I do not think that for the last 40 years or 45 years such a thing was witnessed in Delhi on the birthday of the Mahatma. We have witnessed a despicable spectacle as Members of Parliament and as citizens of this great country. I share the agony of my friend, Shri A. G. Kulkarni. He was right. When a so-called leader of a movement says that Members of Parliament or Members of Assemblies should be burnt, it is not a small matter at all. No man who has got a little sense or who has got culture Can use uidi laugu omi KUH AidS

used a languae which is not used by even the worst enemies of democracy. We are living in a democratic society and we have accepted Parliament as a symbol of popu lar will. To say that the Members belong ing to this august body should be burnt alive,

SHRI SANGH PRIYA GAUTAM (Uttar Pradesh): Why don't you detain such persons under the National Security Act?

SHRI SURESH KALMADI: What action are you going *to* take? Just words won't do. *(Interruptions).*

Re. Violence indulged in

39

by Anti-Reservationists at Boot Club on 2-10-90

THE DEPUTY CHAIRMAN: Please have order in the House.मैं हमारे माननीय सदस्य गौतम जी, जो पीछे बैठे हैं, उनसे विनती करूंगी चेयर से कि इस तरह से जब लाडर आफ द हाउस बालत ह तो हमारे हाउस की परंपरा नहीं है कि कोई बीच में टोका-टोकी करे । आप कृमया इस हाउस की थोड़ी परंपराएं सीख लीजिए । वह कुछ करेंगे, नहीं करेंगे, वह आप बाद में सवाल पूछ सकते हैं, लेकिन लीडर की थीड़ी इज्जत रखनी चाहिए ।

SHRI ,M. S. GURUPADASIWAMY:, Madam, I am not on that. I am only on this trend that is being set in this country which is far more important for me as a citizen and as a Member of Parliament than the action being taken against a particular individual who has said that. That may be important. I do not deny that. This is the trend which we are setting in this country and which is dangerous from my point of view or from anybody's point of view. This is the concern of the House which I share What, hanpened on that day was that there was a rally. Everybody knows that. To call it a rally is a misnomer to me. A rally has got a certain connotation. A rally is held for a solemn purpose and is conducted in a solemn manner. But what we saw on the 2nd of October at the Boat Club was not a rally.

It was an ugly, disorderly and riotous mob, a mob which was taken over by the enemies of society by the enemies of law and order. Naturally, you asked the Government: Where were the police? What happened to the police? Where was the Jaw and order? Is it not known that such a thing is coming on the 2nd of October? They are ligitimate questions. I do not lessen their importance at all. But let us remind ourselves that whenever there is such a situation, if the police or the law find order machinery acts in an aggressive manner, people criticise us. The Government had been criticised in the past when you were in Government also. We had criticised yOu that you indulged in excesses. If there had been . . . (Interruption) Please I am only sharing my thoughts with you.

I am not criticising. If excesses are indulged in₁ by the police, you condemn the police for its excesses. But if the police observed restraint, then also you condemn it. What happened on 2nd of October was that the police acted under great stress and strain and restrained themselves. If the police had not acted responsibly, sensibly with restraint there would have been more killings, more deaths and more have would have been caused. I want to share this with the House. Then, you would have condemned us that hundreds and hundreds of people have died and that we are responsible. I beg of you to look at the whole situation in a constructive way. The police conducted themselves with great sense of responsibility and restraint. You must commend their attitude. Though the mob was taken over by the rioters, by the anti-social elements who were in numbers-hundreds of people were present-in spite of that, the police did not loss their patience. They were tolerant. They were watching. But still they acted. Let us not condemn the law and order machinery?

SHRI SURESH KALMADI: we must commend?

SHRI M. S. GURUPADASWAMY: I am saying, let us not condemn the law and order machinery without observing ourselves some restraint.

Madam, all agitations have been started all movements have been started by wellmeaning persons. And we are the sons of the movement-all of us. I participated in the 1942 struggle also. We have seen various movements. We have participated. Wellmeaning persons start the movements, start the agitations. But sometimes these movements and agitations are taken over by extreme elements. On 2nd October, students started that rally. But they were not the masters of the situation at all. They strated, all right. But it was taken over by the enemies of society, by the criminals, by the enemies of law and order. That was what happened. I am glad that students have reiterated their faith in peaceful movement. Today's papers have carried that information that news for all

of us. They have said, 'we believe in nonviolence, we believe in peace.' And they also said in agony that this rally was taken over by anti-social elements. They have confessed.

Re. Vhlence

indulge! in

[THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR) in the *Chair'*,

The message of this is that in any given, situation like this, when an agitation or a movement is started by wellmeaning people it passes on to extremist elements, or, the enemies of the society, the criminals.

SHRI Z. A. AHMAD (Uttar Pradesh): Have they been identified?

SHRI M. S. GURUPADASWAMY: It will be done by the police. Arrests have been made. The law and order machinery the police, will discharge its responsibility, I am sure. This is the message the rally, the so-called rally, has given us. ALL of us are concerned. Let us not indulge in persecution mania. I appeal to friends like Mr. Kalmadi. What Mr. Tikait has said is condemnable, is atrocious. Only an insane person can utter such words,

SHRI N. K. P. SALVE: Mr. Gurupadaswamy, will you yield for a minute? I have, personally very great respect for the Leader of the House. He is really steeped in democratic traditions. Not for a moment you should think that I am doubting that. We . also appreciate what you have said that the police acted with circumspection and restraint and 'Let us not condemn them'. But there is one thing which you have not dealt with and I would like you to deal with it. If it was taken over by the anti-social elements, if the rally was taken over by the antisocial elements, if it was taken over by the enemies or the society, and Mr. Tikait symbolises that please answer one querry direct and straight. Every time, this gentelman gets up and says that the Government should do this or that and if it is not done, he takes law into his own hands. This time, his speech in the rally is a total breach and violation of the

Indian Penal Code. Therefore, my question is, will the Government prosecute him or not?

SHRI SURESH KALMADI: The whole Hou'se is unanimous on this.

SHRI M. S. GURUPADASWAMY: I have said. The language is lawless language. I agree with you. In regard to the question whether prosecution will be launched against him or not, from my point of view his prosecution is not so significant as is the condemnation (Interruptions)

SHRI N. K. P. SALVE: Please give a direct and straight answer to my question. *(Interruptions)* He has violated the criminal law of the country. The law of the land has been violated by him. Will you prosecute him or not?

SHRI M. S. GURUPADASWAMY: I understand the spirit of your argument. *(Interruptions)*

SHRI AJIT P. K. JOGI: He has no respect for the Government. He has no respect for the law of the land. *(Interruptions)*

SHRI S. K. T. RAMACHANDRAN (Tamil Nadu); Is it not sedition? (Interruptions)

SHRI M. S. GURUPADASWAMY: I am replying to Mr. Salve's question. Mr. Salve, you know, Tikait was arrested in UP. sometime back. He was arrested. It is not as if he has not been arrested. (*Interruptions*) He was in jail and he was released later. My point is this. I am not saying that he should not be arrested. I am nor saying that no action should be taken against him. That is not my point at all.

SHRI V. GOFALSAMY- He should be prosecuted.

SHRI M. S. GURUPADASWAMY: Let him be prosecuted. My point is... (Interruptions)

43 Re. Violemt indulged in

SHRI SURESH KALMADI: You should give an assurance that he will be prosecuted.

SHRI AJIT P. K. JOGI. Give us cuted. Give us an assurance that the law of the land would be respected. (Interruptions)

SHRI SURESH KALMADI; We want a statement from the Government itself. Individual views do not matter. A statement must come from the Government.

SHRI M. S. GURUPADASWAMY: As a political person like you, I say this. *(Interruptions)*

SHRI S. S. AHLUWALIA; We want a statement from the Government.

SHRI M. S. GURUPADASWAMY: He stands condemned in the eyes of the whole house. (Interruptions) This is much more important than a mere prosecution. (Interruptions)

SHRI N. K. P. SALVE: What is the Government scared of, Mr. Gurupada-swamy? (*Interruptions*)

SHRI SUBRAMANIAN SWAMY: The Government will do its duty, I assure you that.

SHRI SURESH KALMADI: When will it do? (Interruptions) Mr. Vice-Chairman, Sir, I would like to know whether you will direct the Government to make a statement on the incidents of 2nd October? We want a statement from the Government.

SHRI SUBRAMANIAN SWAMY: He said that the Government will do its duty. The best duty they can do is to resign and go and save the country.

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): Let us conclude this portion and let me add a voice from the Chair on this issue. 2nd October is a very auspicious and precioua day in the history of India.

by Antt-Reservationists at Boot Club 6n 2-10-90

That day is /associated with peace, nonviolence and sanity in the society. Something that has happened on that day, the whole House is concerned unanimously about that. The Leader of the house and the Opposition, both have strolly} associated themselves with the sentiments of the Members. I think let me add here that everything that happened on that day, particularly the violent part, is condemnr able and we are transmitting this message to the country that the House is taking note of this disturbing development. We expect that the way the Leader of the House has assured, will encourage the Government machinery to move in this matter with the speed and take appropriate steps.

SHRI N. K. P. SALVE: And we say that if there is no violation of law, no action should be taken, but if there is violation of law of the land* this Government should give a categorical and unequivocal assurance...

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): The Home Minister is here. I expect the Home Minister to react to the situation. Will you react?

SHRI N. K. P. SALVE; We do not want witch-hunting. If the law of the land....

THE VICE-CHAIRMAN (PROF. CHANDRESH P. THAKUR): The Home Minister is responding to you.

गृह मंत्रालय में राज्य मंत्री (श्री सुबोध कान्त सहाय): सर, हमारे सदन के नेता ने ग्रपनी बात रख दी है। उससे ग्रलग कोई खास बात होगी तो मैं कहूंगा... (ध्यवधान)

SHRI' SURESH KALMADI: What does the Home Ministry think about this? The Home Minister must come forward with a statement.

डा० रत्नाकर पाण्डेयः टिकैत को क्यों महीं गिरफ्तार किया जाये ? भों एम के के पै क सम्बि: मीन्यवरें, वेह कह रहे हैं मगर कोई खास बास होगी तो मैं जवाब दूंगा मैं उनसे अर्थ करणा जाहता हूं कि यह महकमा उनका है लीडर झांफ दी हाउस का नहीं है। अगर.. (व्यवधान)

मौलाना झोंबेदुल्ला खो झाजमी (उत्तरे प्रदेश): इन भाषणों से देश की गरिमा की तबाह किया गया है, यह बात क्यों नहीं सफाई के साथ कही जाती है। ऐसे श्रादमी के खिलाफ होंउस क्या कार्यवाही करेगा ?

श्रोएन. के. पो. साल्ये: प्राप उन पर मुकदमा चलायेंगे ? उन्हें प्रोसीक्यूट करेंगे ? सुन लीजियेगा माननीय गृह राज्य मंत्री जी, यह ग्रापके दायरे की बात है । ग्रंगर उस सख्स ने जो प्राप्प दिया है वह ग्रगर जो कानून है, लॉ ग्राफ दिल ड है, के खिलाफ हैं तो ग्राप उनको प्रोसीक्यूट करेंगे या नही ? यह खास बात है कि जो ग्रापके महकमें की है उनके महकमे की नहीं है ।

श्री घटल बिहारी वाक्येयी (मेध्य प्रदेश): उपसभाध्यक्ष जी, मुझे एक निबेदन करना है। सदन में जो चर्चा हूई : उसमें सदस्य इस राय के हैं कि उस दिन जो हिंसा हुई, उत्तेज-नत्मक मावण हुये उनकी निंदा होनी च हिये जिन्होंने भाषण दिये। उनके खिलाफ कार्यवाही होनी च हिए । मेरा निवेदन यह है कि ग्राप गृह राज्य मंत्री महोदय जो ग्रभी-ग्रभी सदन में ग्राये हैं, को कहें कि दो ग्रफ्तूबर, 1990 की घटन ग्रों के व रे में वह सदन में एक वयान दें और उसमें इस बात का भी सम बेल करें कि मरकार इम संबंध में क्या कर्यव ही करने का विचार कर रही है ? मैं सभवता हं ग्रभी तत्काल गृह राज्य मंत्री महोदय में कुछ कहना ठीक नहीं है।

f[] Transliteration in Arabic Script.]

by Anti-Reservationists at Boot Club on 2-16-90

[The Deputy-Chairman in the Chair]

THE DEPUTY CHAIRMAN: We were discussing in the House in a very very sobre manner the law and order situation. .Everybody has said in an. anguish that such a thing should never happen and all the more, it should never happen on the birthday of the father of the nation who was an apostle of peace. The entire House agrees with that. (Interruptions). Please listen. I heard everything. (Interruptions). Please, just a minute. At least let us have total peace on this issue in this House. What Atalji has said, if the Minister comes forward with a statement we can have it. Everybody would be knowing what the situation is, what the Government wants to do. Now I have an important business of reporting

SHRI DIPEN GHOSH; In the meantime, what was suggested by the Vice-Chairman in the Chair, that we can take a note that we condemn the speakers of the rally who indulged in such lawlessness and request the Government to take appropriate action against those who indulged in lawlessness and gave inflammatory speeches.

SHRI SURESH KALMADI. And inaction of the Government also.

THE DEPUTY CHAIRMAN: Now, Please, I suggest, not in one but in many words, violence has been con demned. I think there is no need please... I think this is also very... It is a kind of disorder in this House that when the Chair is speaking, everybody interrupts. How else would you put it? i a.n also trying to bring order in this House. Please help me. I need your help and support. Nobody is supporting violev.ee. Everyone, regardless of his party affiliation, is condemning it and the Government should take note of it. But we have something else to be reported to the House.

47

I.

SHRI SURESH KALMADI: What action is the Government taking?

Message,from

THE DEPUTY CHAIRMAN: When they come with the statement, they will come with action.

SHRI SURE3H KALMADI: The Members also condemn the Government for inaction. That also should be noted.

SHRI SUBRAMANIAN SWAMY: They should come with resignation and not with a statement.

MESSAGE FROM THE LOK SABHA

The Constitution (Seventy-sixth Amendment) Bill, 1990

SECRETARY-GENERAL; Madam, I have to report to the House the following message received from the Lok Sabha signed by the Secretary-General of the Lok Sabha:

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the Constitution (Seventy-sixth ' Amendment) Bill, 1990 which has been passed by Lok Sabha at its sitting held on the 4th October, 1990, in accordance with the provisions of article 368 of the Constitution of India".

Madam, I lay a copy of the Bill on the Table.

THE LEADER OF THE HOUSE (SHRI M. S. GURUPADASWAMY): Just a minute, Madam. May I make a request? The Constitution (Amendment) Bill should be taken up at 2 o'clock and finished at 5 o'clock.

SHRIMATI JAYANTHI NATARA-JA'N (Tamil Nadu): Why are you rushing it?

SHRI M. S. GURUPADASWAMY: My suggestion to you and the House is that we may take, up the Constitu-

tion (Amendment) Bill at 2 o'clock and let the voting be at 5 o'clock.

the Lok Sabha

THE DEPUTY CHAIRMAN: Okay, just a second...Hon'ble Leader of the House, I have got Special Mentions listed before me and the other day also the Special Mentions were not taken. I request the hon. Members not to have lunch hour today and have Special Mentions because they are special. I think they are on issues which are very serious. So let us have those and ^at 2 o'clock we can take UP the Punjab Constitution (Amendment) Bill and have voting at 6 o'clock.

THE MINISTER OF INFORMATION AND BROADCASTING AND PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): At 5 o'clock, Madam, because it has to be reported back to the Lok Sabha and sent to the President.

THE LEADER OF THE OPPOSITION (ISHRI P. SHIV SHANKER): We submit ourselves to the ruling of the **Chair**.

THE DEPUTY CHAIRMAN; No interruptions, please.

SHRI M. S. GURUPADASWAMY: We will withdraw our list of speakers.

THE DEPUTY CHAIRMAN: They are withdrawing their speakers.

SHRi P. SHIV SHANKER. We submit ourselves to the ruling that you have been pleased to give and the observations that you were pleased to make. We can skip lunch hour and we can go ahead with the Special Mentions, otherwise the Special Mentions will be relegated to the background. After lunch hour, we start with the ' Constitution (Amendment) Bill. The Business Advisory Committee has decided *on* certain time. Five hours have been allotted for discussion on this Bill. Now if they withdraw all their speakers, then so far as our speakers are concerned, we will speak.